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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Contempt Application No. 1/425/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 425 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1.

Applicant

Rent.

2.

KARANI SHIRNI C.D

MPPh1'cend

ORDER

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Applicant. None present for Respondent in Cont. Application No.1.

Respondent is absent. Registry is directed to inform the Respondent for the listing of the case on 22.01.2018.

List the matter on 22.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of January, 2018.